

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2024 AT 10:30 AM**

**CP No. 35/241/HDB/2022**

**AND**

**IA (CA) 272/2023 in CP No. 35/241/HDB/2022**

u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Opus Developers and Builders Pvt Ltd

**...Petitioner**

**AND**

Sunway Opus International Pvt Ltd & 4 Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP No. 35/241/HDB/2022**

Learned Counsel Ms Kopal Sharraf, for company petitioner

Learned Senior Counsel Mr Vivek Reddy, for respondent present through Video Conference.

Petitioner reports not ready while the learned senior counsel insists for hearing the company petition. Matter adjourned to 18.04.2024 on condition that if submissions are not made on the next hearing date, opportunity to make submissions by the petitioner shall stand closed and the respondents will be heard.

**IA (CA) 272/2023**

Proof of service of notice to respondent nos 9,11 and 12 has been filed as per the same publication is effected. A photo copy of the publication filed. Respondent nos 9,11 and 12 called absent. Service held sufficient and set ex-parte.

Proof of service of notice to Respondent No.12 filed. As per the same notice sent by e-mail to the registered e-mail Id of the 12<sup>th</sup> respondent however no proof of delivery of the e-mail has been placed. Let the notice to the 12<sup>th</sup> respondent be sent through fax if available and call on 18.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**